

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

**PUBLIC NOTICE NO.21 (RE-2000) / 1997-2002
NEW DELHI , THE 17th JULY, 2000.**

In exercise of the powers conferred under Paragraph 4.11 of the Export & Import Policy, 1997-2002, the Director General of Foreign Trade hereby makes the following amendments in Schedule 2 Appendix 1 of the book titled “ ITC(HS) Classification of Export and Import Items 1997-2002.”

2. The entry against S. NO. 2 (viii) regarding export of Ephedrine/Pseudoephedrine in the Schedule 2 Appendix 1 of the book titled “ITC(HS) Classification of Export and Import Items 1997-2002” (incorporating amendments made upto 31st August , 1998) shall be amended to read as under :-

SL.No	ITEM	Exports allowed on the fulfilment of following conditions/ production of documents.
2 (viii)	Ephedrine and its Salts/Pseudoephedrine and its Salts	ii) No Objection Certificate from Narcotics Commissioner of India, Gwalior .

3. This issues in Public interest.

Sd-

(N.L. LAKHANPAL)
Director General of Foreign Trade
And Ex-officio Additional Secretary to the Govt. of India

Copy to all concerned; By orders etc.

Sd-

(Ajay Sahai)
Jt. Director General of Foreign Trade

